

AS INTRODUCED IN LOK SABHA

Bill No. 1 of 2022

THE CONSTITUTION (SCHEDULED CASTES) ORDER  
(AMENDMENT) BILL, 2022

By

SHRI BIDYUT BARAN MAHATO, M.P.

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BILL

*further to amend the Constitution (Scheduled Castes) Order, 1950.*

BE it enacted by Parliament in the Seventy-third Year of the Republic of India as follows :—

1. This Act may be called the Constitution (Scheduled Castes) Order (Amendment) Act, 2022. Short title.

5 2. In the Schedule to the Constitution (Scheduled Castes) Order, 1950, in Part VIA.— *Jharkhand*,— Amendment of the Schedule.

(i) after entry 7, the following entry shall be inserted, namely:—

“7A. Dandachhatra Majhi”; and

(ii) after entry 16, the following entry shall be inserted, namely:—

10 “16A. Mal, Malla Kshatriya”.

## STATEMENT OF OBJECTS AND REASONS

In pursuance of article 341 of the Constitution, the list of Scheduled Castes was first notified in 1950, and thereafter it has been amended, from time to time, on various occasions. The persons belonging to the Scheduled Castes who have migrated to other States are being deprived of benefits of reservation in services in those States, as their caste is not recognized as Scheduled Caste in the States to which they have migrated.

The persons belonging to the Dandachhatra Majhi, Mal and Malla Kshatriya castes are residing in the districts of Bahargoda and Chakulia in the State of Jharkhand, in the districts of Purulia and Midnapur in the State of West Bengal and some of the districts in the State of Odisha. In the States of West Bengal and Odisha, the persons belonging to the abovementioned castes are availing the benefits of reservation as these castes have been included in the list of Scheduled Castes in these States. However, the persons belonging to these castes residing in the State of Jharkhand are in general category and deprived of such facilities. The population of these castes are around fifty thousand in Bahargoda and Chakulia districts in the State of Jharkhand.

The persons belonging to Dandachhatra Majhi, Mal and Malla Kshatriya castes are economically, socially and educationally backward. In order to eliminate the backwardness and for economic, educational and social advancement of persons belonging to this community, affirmative action on the part of the State is required by providing them reservation in services under the State.

The Bill, therefore, seeks to include Dandachhatra Majhi, Mal and Malla Kshatriya castes in the list of the Scheduled Castes in respect of the State of Jharkhand with a view to enable them to avail all benefits, including reservation in services under the State, as are available to persons belonging to the Scheduled Castes.

The Bill seeks to achieve the above objectives.

Hence, this Bill.

NEW DELHI;  
10 December, 2021.

BIDYUT BARAN MAHATO

## FINANCIAL MEMORANDUM

Clause 2 of the Bill provides for including the persons belonging to Mal, Malla Kshatriya and Dandachhatra Majhi castes in the list of Scheduled Castes in respect of the State of Jharkhand. The Bill, therefore, if enacted, will involve expenditure from the Consolidated Fund of India. It is estimated that a recurring expenditure of about rupees five hundred crore per annum will be involved.

No non-recurring expenditure is likely to be involved.

*ANNEXURE*

EXTRACT FROM THE CONSTITUTION (SCHEDULED CASTES) ORDER, 1950. C.O. 19

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(PART III. — Rules and Orders under the Constitution)

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PART VIA. — *Jharkhand*

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7. Dabajar

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16. Lalbegi

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*(Shri Bidyut Baran Mahato, M.P.)*